

1	2	3
8.	Kerala	14
9.	Madhya Pradesh	33
10.	Maharashtra	19
11.	Orissa	12
12.	Punjab	3
13.	Rajasthan	29
14.	Tamil Nadu	20
15.	Tripura	4
16.	Uttar Pradesh	29
17.	West Bengal	14
18.	Chandigarh	1
19.	Daman & Diu	1
20.	Pondicherry	4
Total		280

[English]

**Central Team to Study the Atrocity on
Minority in Gujarat**

153. SHRI MADHAVRAO SCINDIA :
SHRI SUSHIL KUMAR SHINDE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that the Central Team sent for a probe into the Christmas' eve violence in Gujarat had neither visited the affected areas, missions and institutions nor met the victims of violence;

(b) if so, the reasons therefor;

(c) whether the Team has submitted its report to the Government;

(d) if so, the details of recommendations made by the Team; and

(e) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) A Central Team was deputed to Gujarat to interact with senior State Government functionaries in connection with the situation arising out of reported attacks on Christians and their institutions and to ascertain the steps taken by the State authorities to control the situation. The Central Team recommended several confidence building

measures to defuse the situation and to ensure communal harmony. Based on the report of the Central Team, appropriate instructions have been issued.

Inadequate Security of the Temples Etc.

154. SHRI RAVI SITARAM NAIK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that all the temples and other buildings under the Archaeological Survey of India do not have adequate security arrangements;

(b) if so, the reasons therefor;

(c) whether the Government are aware about smuggling of the idols and articles of great importance at large scale from the ancient temples and monuments of the country;

(d) if so, the names of the temples and monuments in which smuggling and thefts have been reported during the last three years;

(e) the number of idols recovered by the Government; and

(f) the concrete remedial measures taken by the Government in this regard and the action taken against the persons involved in these thefts?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) The sanctioned staff under the Archaeological Survey of India for watch and ward of centrally protected monuments is inadequate for providing security to all its monuments.

(c) The Government are aware of a few such instances.

(d) A list of such temples and monuments, as per available information, is given in the statement.

(e) In the last three years 35 idols have been recovered.

(f) Stiff measures have been taken by the Archaeological Survey of India in concert with the enforcing agencies like Directorate of Revenue Intelligence, Customs and the State Governments to check the theft of antiquities and their smuggling by stepping up vigilance and intensifying checking at Customs exit points, as well as by strict enforcement of the Antiquities and Art Treasures Act, 1972. Personnel of the State armed police and private security agencies have also been deployed at selected centrally protected monuments and museums under the Archaeological Survey of India.